

14.04½ hrs.

[Translation]

SHRI RAM KIRPAL YADAV (Patna): Mr. Chairman, Sir, I am on a point of order.

MR. CHAIRMAN: Ram Kirpalji, till 2 o'clock, there was Zero Hour. Now you may raise your point tomorrow.

SHRI RAM KIRPAL YADAV: I can take my seat if I am allowed to raise my question tomorrow...*(Interruptions)*

[English]

MR. CHAIRMAN: Please take your seat. You are a senior Member. Don't argue with the Chair in this fashion please.

*(Interruptions)**[Translation]*

SHRI DEVENDRA PRASAD YADAV (Jhanjharpur): Mr. Chairman, Sir, I am on a point of order. I object to laying on the Table of the House, the Sugar Development Policy Amendment Bill, 1994. I have given a notice also in this regard. Rule 72, in this regard reads as follows:

"If a motion for leave to introduce a Bill is opposed, the Speaker, after permitting, if he thinks fit, brief statements from the Member who opposes the motion and the Member who moved the motion, may without

further debate, put the question." It is also further stated that if the Speaker wants, he can permit a full discussion thereon.

Mr. Chairman, Sir, therefore, I want to oppose it. I have objection to the aims and objects of the Bill. According to it, cess will be realised from the sugarcane growers and the mill owners will be given grant in the name of modernisation. It is being said that sugarcane and agriculture will be developed, money will be spent on research but grant will be given to mill owners. In this way, we are being misled. Likewise, the aims and objects too also create doubt. That is why I have raised this question and through you I would like to record my protest on this point.

MR. CHAIRMAN: All right. Your protest has been recorded. Your point of order is out of order. Now, you may please take your seat.

14.06 hrs.

STANDING COMMITTEE ON ROAD, CIVIL SUPPLIES AND PUBLIC DISTRIBUTION

Fourth Report and Minutes

[Translation]

SHRI SHYAM BIHARI MISRA (Bilhaur): Mr. Chairman, Sir, I beg to present. The Fourth Report, (Hindi and English versions) of the Standing Committee on Food Civil Supplies and Public Distribution on consumer protection and the Minutes of the sitting of the Committee relating thereto.